

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

FORM OF INDEX

~~P.A./T.A./R.A./S.C.P.~~

No.

PART - I

TA 1895/87

Cont. with

(1902/8)

Wd 2823/85

1. Index Papers
2. Order Sheet
3. Any other orders
4. Judgement
5. S.L.P.

:-

2

1 to 2

:-

7

3 to 9

:-

nil

:-

1

(10)

:-

nil

DY. Registrar

Supervising Officer

Dealing Clerk

Note :- If any original document is on record - Details.

- 1 - Index sheets A1 to A3
- 2 - order sheet A4 to A9
- 3 - Judgement dt. 29-6-90 A10
- 4 - Power A11
- 5 - Supplementary Affidavit A12 to A19
- 6 - Notices A20
- 7 - written petition/Annexure A21 to A

Dealing Clerk

V.K. Mishra

Rachee
on 5-2-12

2065

CIVIL
SIDE
CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case

Name of parties

Date of institution

Date of decision

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
	1	6 P. with annex and affidavit	27		Rs. 702-00			
	2	lower	1		5-00			
	3	C. H. Application 7164 (W) 85-83-2	2		35-00			
	4	S. P. Application	5		2-00			
	5	II up Affidavit	4		2-00			
	6	order Duly	1		-			

I have this day of 198 , examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Munsarim

Clerk

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEETCAUSE TITLE 1895 of 19 07 (T)NAME OF THE PARTIES Gherau Venu & Others

Applicant

Versus

Respondent

Part A, B & C

Sl. No.	Description of documents	PAGE
	<u>Part A</u>	
1.	General Index	A 1
2.	Order Sheet-	A 2 - A 4
3.	Judgement-	A 5
4.	Petition	A 6 - A 18
5.	Annexure	A 19 - A 29
6.	Affidavit-	A 30 - A 31
7.	lower	A 32
8.	C.M. Application	A 33 - A 35
9.	Supplementary affidavit - 1	A 36 - A 38
10.	" " - 2	A 39 - A 42
11.	High Court order Sheet	A 43 - A 44
	<u>c file</u>	c 1 - c 11

(A 43)

(3) *[initials]*

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

w.p. No. 2833 of 198 85

vs. _____

A/4

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
24-6-85	24-6-85 24-6-85 - - - let this petition for admission be in the month of Sept. 1985. - - - - - - if possible today Sd/ B Kumar 24-6-85. C.M. An No 7164 of 85	
24-6-85	24-6-85 24-6-85 - - - For orders, see my order - - - - - - w.p. Sd/ B Kumar 24-6-85.	
13-8-85	13-8-85 13-8-85 - - - Hd/ KS V S Hd/ SS. H S List the case after a month. Till the next listing the stay order passed by this Court earlier shall remain operative Sd/ KS 13.8.1985	

22

TA 1045/1967

2 1

42

5

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
18/12/89	Hon' Mr. Justice Kamleshwar Nath, V.C. Hon' Mr. K. Obayya, A.M. Shri V.K. Chaudhary counsel appears on behalf of the Op. Parties. None appears for the applicant. Issue notice to the applicant and his counsel as well, by ordinary post, listing the case for admission on 29.1.90.  A.M. (sns)  V.C.	This case has been held on 28.12.89 Case is not admitted but stay is granted CA/RA not filed Notices were issued from CAT, Allod, etc is attached Admitted for order 15/12 OR Notice of admission 22/12/89 OR Notices were issued on 22/12/89 Notice of admission in G has been received bea is without oral remarks Submitted for admission Bea is not available 25/1/90

Dinesh

for KCU
Comp
12-2-90

OR
30-11-89
Notice of admission
20/12/89

A^b (1)

In the Hon'ble High Court of Judicature at Allahabad,
Sitting at Lucknow.

2223
Writ Pet. No. 2223 of 1985.

A
V
S

1. General Verma, aged about 37 years,
s/o Sri Raju Lal,
2. V. S. Kana, aged about 30 years, s/o Late Sri
Ganga Ram,
3. Abdul Rasid, aged about 40 years, s/o
Sri Ghar Ali,
4. Smt. Sarita Naini, aged about 30 years, s/o
Sri Sri Krishna Naini,
5. Bharat Singh, aged about 47 years, s/o Late
Sri Kantu Singh,
6. S. S. Srivastava, aged about 39 years, s/o Late
Sri S. S. Srivastava,
7. Raj Senai Dasgupta, aged about 42 years, s/o
Late Sri Sakroo Prasad,

1-7 Upper Division Clerk (G.O.C.), Geological
Survey of India (G.O.I.) Northern Region,

5-Gokhley Marg, Lucknow.

-----petitioner.

versus

1. Union of India,



2-Verma

2. The Director General, G.O. 1., 27-Januar
1st Meeru Road, Calcutta-10.
3. The Senior Deputy Director General, G.O. 1.,
Northern Region, 3, Gokulay Marg, Lucknow.
4. The Administrative Officer, G.O. 1. Northern
Region, 3, Gokulay Marg, Lucknow.

---Opposite-parties.

Writ Petition under Article 226 of the
Constitution of India.

The humble petition of the above named petitioners
begs to submit as under:-

1. That initially Gherau Venna (petitioner no.1)
and V.R. Rana (petitioner no.2) were appointed on
the post of Lower Division Clerk, in the grade of
200-400/- p.m. in Geological Survey of India,
w.e.f. 15.1.74 and 29.1.75 respectively.

Later on they were confirmed on the said posts
of L.D.C. w.e.f. 1.12.79.

2. That initially Abdul Basim (petitioner no.3),
Harat Singh (petitioner no.5) and Ganesh Lal Das
(petitioner no.7) were appointed on the post of
peon w.e.f. 15.1.64, 1.4.60 and 26.7.65 respectively
and later on they were confirmed on the said post
of peon.



G. Verma

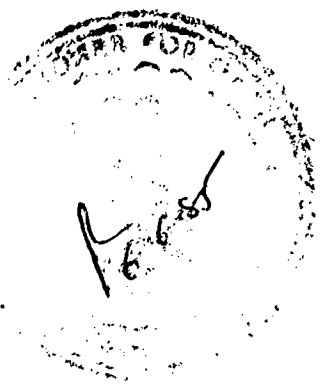
(4/8)
-2-

V
(8)
A

3. That thereafter Abdul Karim (petitioner no. 3) was promoted to the post of Telephone Operator w.e.f. 22.7.74, and he was confirmed on the said post of Telephone Operator w.e.f. 23.1.78. The said post of Telephone Operator was later on redesignated as Lower Division Clerk w.e.f. 17.2.79. Bharet Singh (petitioner No. 5) and Ram Sarai Yadav (petitioner no. 7) were promoted to the post of Lower Division Clerk w.e.f. 17.10.74, and they were confirmed on the post of L.D.C. w.e.f. 1.12.79.

4. That Smt. Sarita Maini (Petitioner no. 4) was initially appointed as Telephone Operator w.e.f. 23.7.74, and she was confirmed on the said post of Telephone Operator w.e.f. 23.1.78. Later on the said post of Telephone Operator was redesignated as Lower Division Clerk w.e.f. 17.2.79.

5. That B.M. Srivastava (petitioner no. 6) was initially appointed as Time-keeper w.e.f. 21.8.66, and was confirmed on the said post of Time-keeper w.e.f. 1.3.66. Thereafter he was promoted to the post of Lower Division Clerk w.e.f. 17.10.74 and was later on confirmed on the post of L.D.C. w.e.f. 1.12.79. As to the petitioners No. 1, 2, 5, 6 and 7 were confirmed on the post of Lower Division Clerk w.e.f. 1.12.79 and petitioners no. 3 and 4 were confirmed on the post of Telephone Operator w.e.f. 23.1.78.



G. Sharma

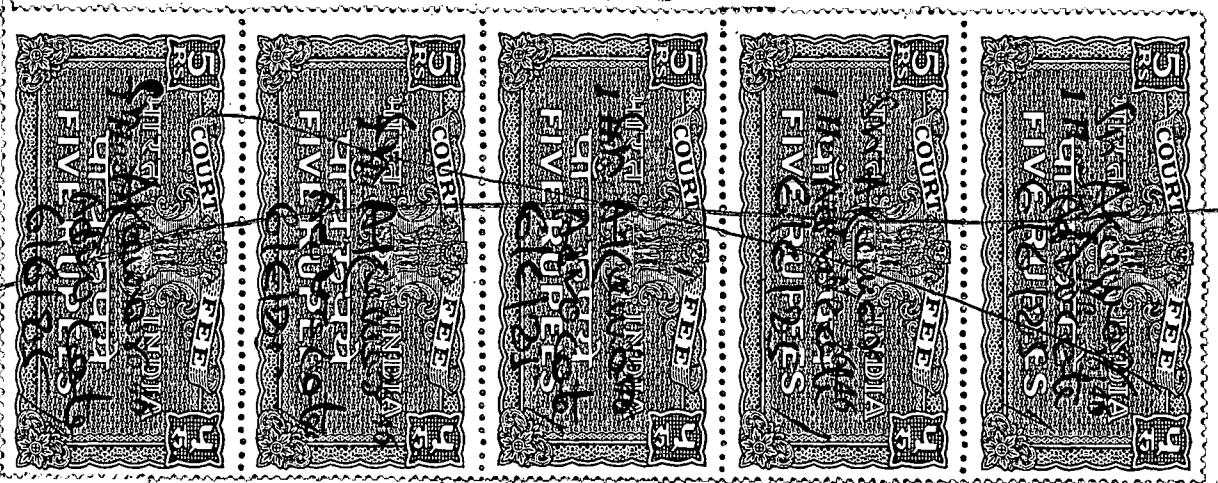
A 33

9 7

W.R. 2823-85

In the Hon'ble High Court of Judicature at Allahabad,
Sitting at Lucknow.

C.M.An.No. 7164 of 85.



In re:

Writ Pet.No. of 85.

1. Gherau Verma, aged about 37 years,
s/o Sri Nauji Lal,
2. V.R.Rana, aged about 35 years, s/o late Sri
Ganga Ram,
3. Abdul Rashid, aged about 45 years, s/o
Sri Qamar Ali,
4. Smt. Sarita Maini, aged about 35 years, w/o
Sri Hari Krishna Maini,
5. Bharat Singh, aged about 47 years, s/o late
Sri Kantou Singh,
6. B.N. Srivastava, aged about 39 years, s/o late
Sri B.P. Srivastava,
7. Ram Sahai Yadav, aged about 42 years, s/o
late Sri Saktou Prasad,

1-7 Upper Division Clerk (U.D.C.), Geological
Survey of India (G.S.I.) Northern Region,
3-Gokhaley Marg, Lucknow.

-----Petitioners.

Versus

1. Union of India,
2. The Director General, G.S.I., 27-Jawahar
Lal Nehru Road, Calcutta-16.

7 C F M 352
MR
24/6

(15) (10)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
LUCKNOW CIRCUIT BENCH.

Registration T.A. NO.1895 of 1987
(Writ Petition No.2823 of 1985)

Gherau Verma and Others Vs. Union of India & Others

Connected with

Registration T.A. NO. No.1902 of 1987

(Writ Petition No.3231 of 1985)

R.K.L. Srivastava & 2 Others Vs. Union of India & Others

Hon. Justice Kamleshwar Nath, V.C.

Hon. Mr. K.J. Raman, A.M.

(By Hon. Justice K. Nath, V.C.)

These two Writ Petitions are concerned with the reversion of the petitioners from the post of U.D.Cs, on which they were working Adhoc, to the post of L.D.Cs.

No one is present on behalf of any of the petitioners. Shri V.K. Chaudhary appears on behalf of the opposite parties and files letter No.20/C-18013/1/85-Legal dated 8.1.90 of some of the opposite parties addressed to him. This letter says that the services of the petitioners as U.D.C. were ultimately regularised with effect from 5.8.85. In this situation, these Writ Petitions deserve to be disposed of as infructuous.

Both these petitions are disposed of as infructuous.


Member (A)


Vice Chairman

Dated the 29th Jan., 1990.

RKM

Shri the Honble High Court of Judicature at Allahabad
व अदालत श्रीमान sitting at Lucknow महोदय

Ghansu Verma and others वकालत
प्रतिवादी (मुसलमान)



14/2/57
12/6

Ghansu Verma and others वादी (मुसलमान)

वनाम

Union of India and others प्रतिवादी (मुसलमान)

नं० मुकद्दमा सन् १६ पेशी की ता० १६ ई०
उपर लिखे मुकद्दमा में अपनी ओर से श्री

San Avadheh Kumar Advocate एडवोकेट
महोदय वकील

नाम अदालत	नाम मुकद्दमा	नाम करीबिन
.....		

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिग्री जारी करावें और रुपया वसूल करें या सुलहनामा या इक्बाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसोद से लेंवें या पंच नियुक्त करें - वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा रबीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण और समय पर काम आवे।

Accepted

(Avadheh Kumar रहे) और समय पर काम आवे।
Advocate

हस्ताक्षर

साक्षी (गवाह) साक्षी (गवाह) ②
दिनांक महीना
Abdul Rasid
4. Sanjay Mar...

(C6)

4/4

In the Hon'ble High Court of Judicature
at Allahabad, sitting at Lucknow.

W.P. No. 41905.

12
A

Ghaseau Verma & Co. — Petitioners

vs.

Union of India & Co. — Opps.

Annexure No. 5-1

G. Verma



C8

A
15

Subsistence Affidavit.

In re:

Writ No. of 65.

Cheranu Verma and others

----Petitioners

Verus

Union of India and others

----Opp-parties

I, Cheranu Verma, aged about 37 years, son of Sri Manji Lal, Upper Division Clerk (U.D.C.), Geological Survey of India (GSI) Northern Region, C-Block, Marg, Lucknow, do hereby solemnly affirm as under:-

1. That the undersigned is petitioner no.1 and petitioner no.2 to 7 and is well conversant with the facts of the case.
2. That on 27.8.55, there was a strike of the employees of Classes III & IV of G.S.I. due to some glaring irregularities of the G.S.I. Officers, like misuse of Govt. vehicles, trucks, trolleys, jeeps etc. etc.

CS

In the Hon'ble High Court of Judicature at Allahabad,
Sitting at Lucknow.

A
17

In re:

Writ Pet. No. of 85.

Gharan Venma and others

-----Petitioners.

Versus

Union of India and others.

----Opp-parties.

Annexure A

X 1915 Rd 1047 Calcutta- 13, 28 Geosurvey Lucknow.

866T Those Ad'oc Promotees who are likely to be
regularised by regular DPC within one week need not
be reverted stop. Geosurvey Calcutta LN 62 RD1047
Geosurvey 866T DPC.

Dy. No. 2515/15/5/85

DAG Seen.

15.5.85

--
True-copy.

GSI employees strike work

By A Staff Reporter

LUCKNOW, March 27: Grade class III and IV employees of the Geological Survey of India today went on a wild-cat strike, locked up the senior Deputy Director-General in his office and refused to drive vehicles of their officers following a tiff with the director of the GSI (UP circle), Mr. RN Srivastava yesterday.

Frayed tempers were shown at the Gokhale Marg headquarters of the GSI today with employees raising full-throated slogans demanding a thorough inquiry into various cases of corruption and irregularities. When some of the officers working in more than 60 offices scattered all over the city assembled at the headquarters to canvass support for the director, the main entrance gate of the building was locked and they were held as hostages. The drivers of the official vehicles also deposited their keys with the union leaders and refused to allow officers to take them away.

The trouble began yesterday when a delegation of the Geological Survey of India Employees' Association went to meet Mr. RN Srivastava at the Niralanagar office demanding that adverse remarks made in the character roll of a surveyor be expunged forthwith. But the director allegedly went wild with rage without any provocation and called the police and the PAC. This infuriated the class III and IV employees who went on strike.

The general secretary of the GSIEA, Mr. Hari Prasad told the Patrika that the surveyor Mr. Preetam Singh was subjected to harassment by the director for boldly exposing cases of irregularities. Mr. Singh who is an active trade union leader and member of the regional working council of the association was asked by the director to keep a low profile over a case related to a storekeeper but he refused to do so, Mr. Prasad added.

Mr. Prasad said that some time back a storekeeper Mr. RS. Goel made a complaint in writing that the director gave him a cash memo of an air cooler but it was not handed over to him to be kept in the store. The director allegedly took away the cooler to his house and when the fact came to the knowledge of workers and there was big hullaballo, the director quietly brought back the cooler and directed the storekeeper to register it in back date in the stock register. But when the storekeeper raised an objection, adverse remarks were made in his character roll, he alleged.

The storekeeper's case was taken up by the surveyor Mr. Preetam Singh. But the director urged him to keep himself away from the case. When Mr. Singh refused to oblige the director he was penalised and an adverse remark was given in his CR, stating that he needs constant guidance and was not up to the mark.

The GSIEA general secretary said that the remark smacked of bias as Mr. Preetam Singh had not been assigned any job since his transfer last year from Nagpur to Lucknow. When a delegation went to meet the director yesterday and was asked to explain how he needs constant guidance when he had not been given any work and has been made to languish, the director allegedly went wild with rage and called the police as well as officers of the other branches to teach the workers a lesson.

Angry workers today marched to the office of the senior Deputy Director General of GSI, Mr. Chintamani Tripathi and asked him to compel the director to render unconditional apology for calling the police. Soon officers of various offices in the city assembled at the headquarters to hail the action of the director. But they were locked inside the premises by infuriated workers.

The general secretary of the association demanded a vigilance inquiry into various cases of corruption in the GSI. He alleged that the audit report has indicted the department for committing glaring irregularities. Several officers who had been issued sleeping bags, pressure cookers, quilts and other items when they went on scientific expeditions have not deposited the government property in stores. A section of officers misuse government vehicles. Trucks, trolleys and jeeps which are meant for carrying equipments, tents and other material to field have been used in several cases to load bricks, mortar and cement for construction of houses of some officers. Jeeps are freely used by the friends and relatives of certain officers in open violation of standing government rules, he further alleged.

Meanwhile, the association has demanded stern action against all those officers who went to the office of the senior Director General in government vehicles with the sole purpose of indulging in trade union activities and to canvass support for their director.

When contacted the senior Deputy Director General of the northern region, Mr. Chintamani Tripathi, said he was not fully conversant with the situation as he was out of station yesterday. The director could not be contacted on phone to explain in detail the whole situation. "All I can say is that it is a family affair and the workers would soon calm down", he added.

Despite the appeal made by Mr. Tripathi the stalemate continued till late tonight with hundreds of workers and officers locked inside the Gokhale Marg office.

The general secretary of the association said that the workers have decided not to end the gherrao till their demands are met.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH LUCKNOW.

Gandhi Bhavan (Opp. Residency)
Lucknow - 226 001.

NO. CAT/LKO/CB/Jud/

Dated the

T.A. NO.

of

19

(T)

APPLICANT(S)

Versus

RESPONDENT(S)

Whereas the marginally noted cases has been transferred by
Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No.

of 198

of the Court of

arising out

of Order dated

passed by

The Tribunal has fixed date of

29.1.89. The hearing

of the matter.

If no appearance is made

on your behalf by your same

one duly authorised to Act

and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

day of 1989.

DEPUTY REGISTRAR

DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD Bench
23-A Thornhill Road, Allahabad-211 001

T.A. No. 1895 of 1987

No. CAT/Alld/Jud 41266-67 dated the

Chorau Verna

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

TO

- 1- Shri Avadhosh Kumar, Advocate, Lucknow High Court
Lucknow.
- 2- Chief Standing Counsel, (G.S.) Lucknow High Court
Lucknow.

Whereas the marginally noted cases has been transferred by
H.C.LKO Under the provision of the
Administrative Tribunal Act XIII of 1985 and registered in this Tribunal
as above.

Split Petition No. 2823
of 1985
of the Lucknow High Court, Lucknow

The Tribunal has fixed date of
18-12-1989 1989. The
hearing of the matter at Gandhi
Bhawan, Opp. Residency, Lucknow.

If no appearance is made on your
behalf by your name one duly authorised to
act and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this 25th
day of August 1989.

Direct/

DEPUTY REGISTRAR

Writ Petition No. 2822/85

of 198

of the Court of H e Lko

arising out

of Order dated

passed by

29.1.80 198

of the matter.

If no appearance is made

on your behalf by your agent

and duly authorised to Act

and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand and seal of the Tribunal this

22

day of

12

1989.

18/

⑥

B.M. Saravastava S/o B.P. Saravastava

U.D.C. G. S. G. N. Region 3

Gokhley marg Hko

⑦

Ram. Sahayador S/o Saktoo Prasad

U.D.C. G. S. G. N. Region 3 Gokhley

marg Hko

Gm A.13 (C) $\frac{A}{21}$ 4228

In the Hon'ble High Court of Judicature at Allahabad,
Sitting at Lucknow.

Writ Pet. No. 2823 of 85.

Shri Venka and others

---Petitioners.

versus

Union of India and others

---Opp-parties.

I N D E X.

<u>S. No.</u>	<u>Description of paper.</u>	<u>Page.</u>
1.	Writ Petition	1-10.
2.	Annexure 1- True copy of the confirmation letter on the post of L.D.C.	11-13
3.	" 2- True copy of the order of promotion on the post of L.D.C. dt. 18.2.81.	14-16
4.	" 3- True copy of the vacancy position.	-17-
5.	" 4- True copy of the order dt. 15/25.5.85.	18-21
6.	Affidavit	22-23
7.	Power	-24-

Lucknow, dated,
5.6.85

(Advocate Kumar)
Advocate,
Counsel for the petitioners.

was later on redesignated as L.D.C. w.e.f. 17.2.79 and therefore since 17.2.79, the petitioners no. 3 and 4 are also confirmed as L.D.C. A true copy of the said confirmation letter on the post of L.D.C. is filed herewith as Annexure 1.

6. That the petitioners were promoted on adhoc basis on the post of Upper Division Clerk (U.D.C.) in the grade of Rs 330-560/- by the order dated 18.2.81 on the basis of local seniority w.e.f. 18.2.81(A.M.) on the condition that they will be reverted to their original post of L.D.C. as soon as the regular promotees join the post of U.D.C. A true copy of the said order of promotion on the post of U.D.C. dated 18.2.81 is filed herewith as Annexure 2.

7. That since the said promotion on the post of U.D.C., the petitioners have been working as U.D.C. and the petitioners no. 1, 2, 3, 4, 5, 6 and 7 have got 4, 4, 4, 4, 2, 2, 2 increments respectively on the post of U.D.C. and they have never been communicated with any adverse remark or even any warning.

8. That on 16th and 17th. April, 1985, the departmental examination for regular promotion

G. Verma

(A) (A12)

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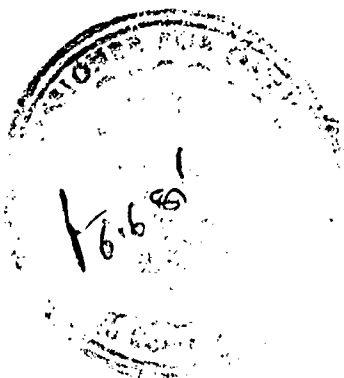
1
5

-5-

was held in which the petitioners no. 1, 5, and 6 appeared but no result has been declared so far.

9. That the department has promoted the candidates to the post of U.D.C. on regular basis from time to time on local seniority basis. It is said that on 26.10.84, the candidates indicated at Sl.No. 17 to 26 of Annexure 2, were promoted as regular U.D.C. and on 10.12.84, the candidates at Sl.No. 27 to 29 were promoted as regular U.D.C. and on 24.5.85, the candidate at Sl.No. 31 was promoted as regular U.D.C. The petitioners no. 1 to 7 are at Sl.No. 35, 36, 37, 38, 39, 41 and 43 respectively but they have not been promoted.

10. That in the department the vacancy position of posts is given below according to which 6 posts of examination quota and 7 posts of reserved quota, i.e. 13 posts are lying vacant as the result of examination has not been declared and no suitable candidate of reserved quota is available at present to fill up 7 posts. Apart from it, 3 posts are lying vacant because Sri Chavla, Sri S. Meenotra and Smt. Bhagchandani have gone on deputation. As such there are 16 posts of U.D.C. which are lying vacant at present.



G. Verma

(12)

-7-

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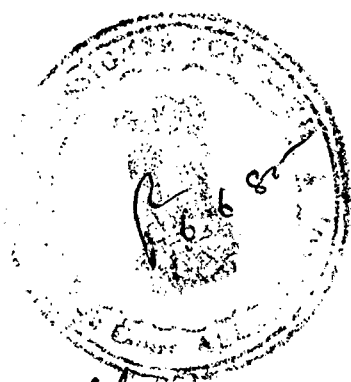
1/18

U.D.C.

12. That by an order dated 15/25.5.85, the opposite-party no. 3 has passed an order of reversion of the petitioners from the post of U.D.C. to the post of L.D.C. in pursuance of the Sr.Dy. Director General (F) G.O.I., Calcutta, Letter No.68710/A-22012/17/84/15-A dated 22.4.85 and sanction as ad hoc appointment on promotion expiring on 14.5.85. A true copy of the said order dated 15/25.5.85 along with the said letter dated 22.4.85 is filed herewith as Annexure no. 4.

13. That the order of revision is illegal and invalid as still 16 posts are lying vacant. Out of 16 posts, 6 posts are of examination quota, 7 are of SC/ST quota and 3 are on the vacancy created by deputation as indicated earlier. At present, no result of the examination held in April, 1985, has been declared, no candidate of SC/ST quota is available and as such the said reversion is against the terms of promotion order dated 18.2.81 (Annexure 2.).

14. That about 3 months back, some differences occurred between the union of class 'A' Officers and Union of Class 'C' and 'D' employees, and this caused the present reversion of the petitioners.



G. Verma

(A13)

1/12

-8-

although the petitioners were having no concern with the said differences and ~~maintain any petitioners~~
~~is of no concern to the petitioners.~~

It is further submitted that in any case if the adhoc appointment was time bound till 14.5.85, the extension was not sought for by opposite parties 2 to 4 from the Ministry intentionally.

15. That the petitioners are still holding the charge of the post of U.D.C. and charge of U.D.C. has not been taken so far. As such the order dated 15/25.5.85 (Annexure 4) has not been implemented so far.

16. Being aggrieved by the order of reversion dated 15/25.5.85 (Annexure 4), the petitioners file this writ petition on the following,

- G r o u n d s :-

- a) Because the order of reversion dated 15/25.5.85 (Annexure 4) from the post of U.D.C. to L.D.C. is illegal and invalid.
- b) Because the impugned order of reversion (Annexure 4) is against the terms of promotion order dated 18.2.81 (Annexure 2) as no regular promotee has joined the post of U.D.C.

G. Varma

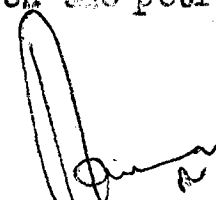


- g) Because in any case if the adhoc appointment is found to be time-barred till 14.6.85, its extension was not sought for from the ministry intentionally.

Under the abovesaid circumstances it is respectfully prayed that a writ, direction or order in the nature of Certiorari be issued quashing the impugned order of reversion dated 15/25.5.85 including letter No. 6871 C/A22012/17/84/15-A dated 22.4.85 (Annexure 4);

Any other suitable writ, direction or order may be issued to which the petitioners are found entitled to.

Lucknow, dated,
5.6.85


(Avadhesh Kumar)
Advocate,
Counsel for the petitioners.



- c) because as per Annexure no. 3, 16 posts are lying vacant, out of which 6 posts are of Examination quota, 7 are of SC/ST quota and 3 are of deputation and till now no result of examination held in April 05, has been declared and no SC/ST candidate for UDC post is available till now and the three deputationists have not come back on their posts.
- d) because the impugned Annexure 4, including letter No. 68710/A-22012/17/84/15A dated 22.4.85, is illegal and invalid as no time bound adhoc promotion was there but the limit was only to the extent that the same would continue till regular promotee joins the said post.
- e) because the opp-parties have not considered that the petitioners are holding the promotion posts of U.D.C. since 18.2.81 and every petitioner has got his increments & as well and there is no warning or adverse remark against any petitioner.
- f) Because the opp-parties have acted arbitrarily and with malafide and prejudicial intention in reverting the petitioners to the lower post of U.D.C. from the post of U.D.C.

G. Kumar

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- 10 -

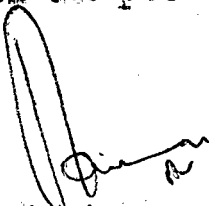
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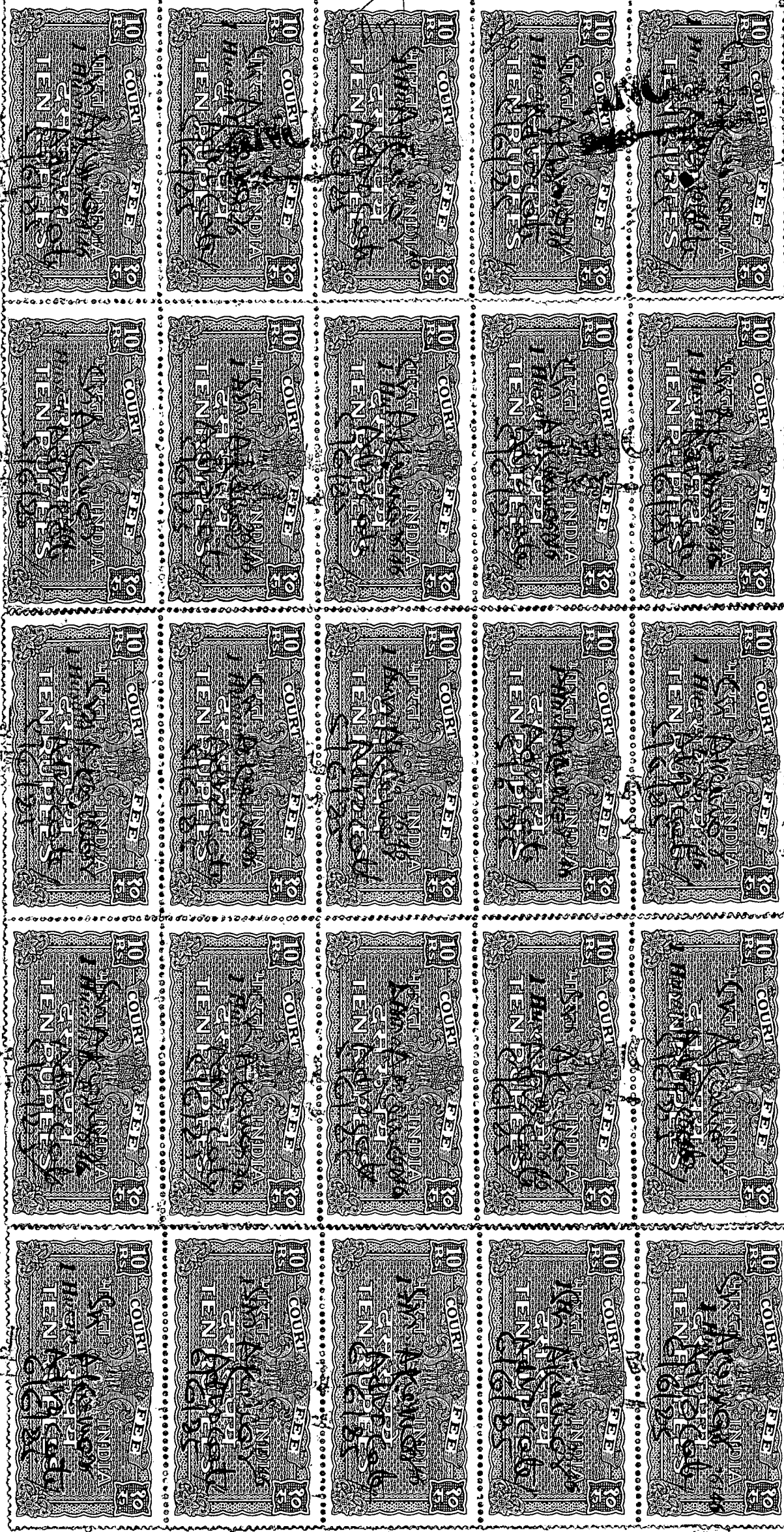
g) Because in any case if the adhoc appointment is found to be time-barred till 14.6.85, its extension was not sought for from the Ministry intentionally.

Under the abovesaid circumstances it is respectfully prayed that a writ, direction or order in the nature of Certiorari be issued quashing the impugned order of reversion dated 15/25.6.85 including letter No. 6871 C/A22012/17/84/15-A dated 22.4.85 (Annexure 4);

Any other suitable writ, direction or order may be issued to which the petitioners are found entitled to.

Lucknow, dated,
5.6.85


(Avadhesh Kumar)
Advocate,
Counsel for the petitioners.



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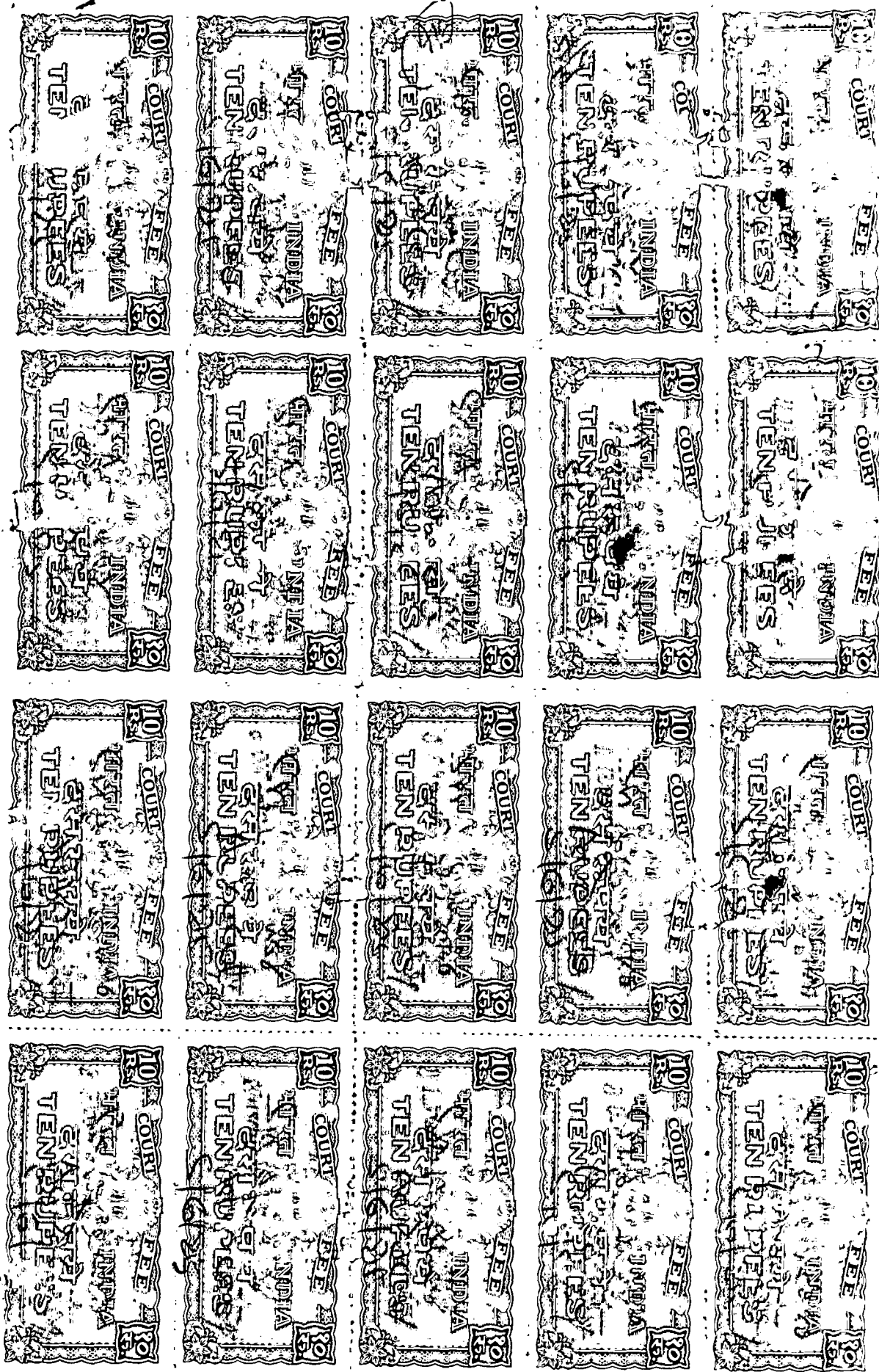
In the Honble High Court of Judicature at Allahabad
Sitting at Lucknow

Gherau Varma and others
Union of Zaidia and others

Respondent

Opp. Parties

(Arunesh Kumar)
Advocate

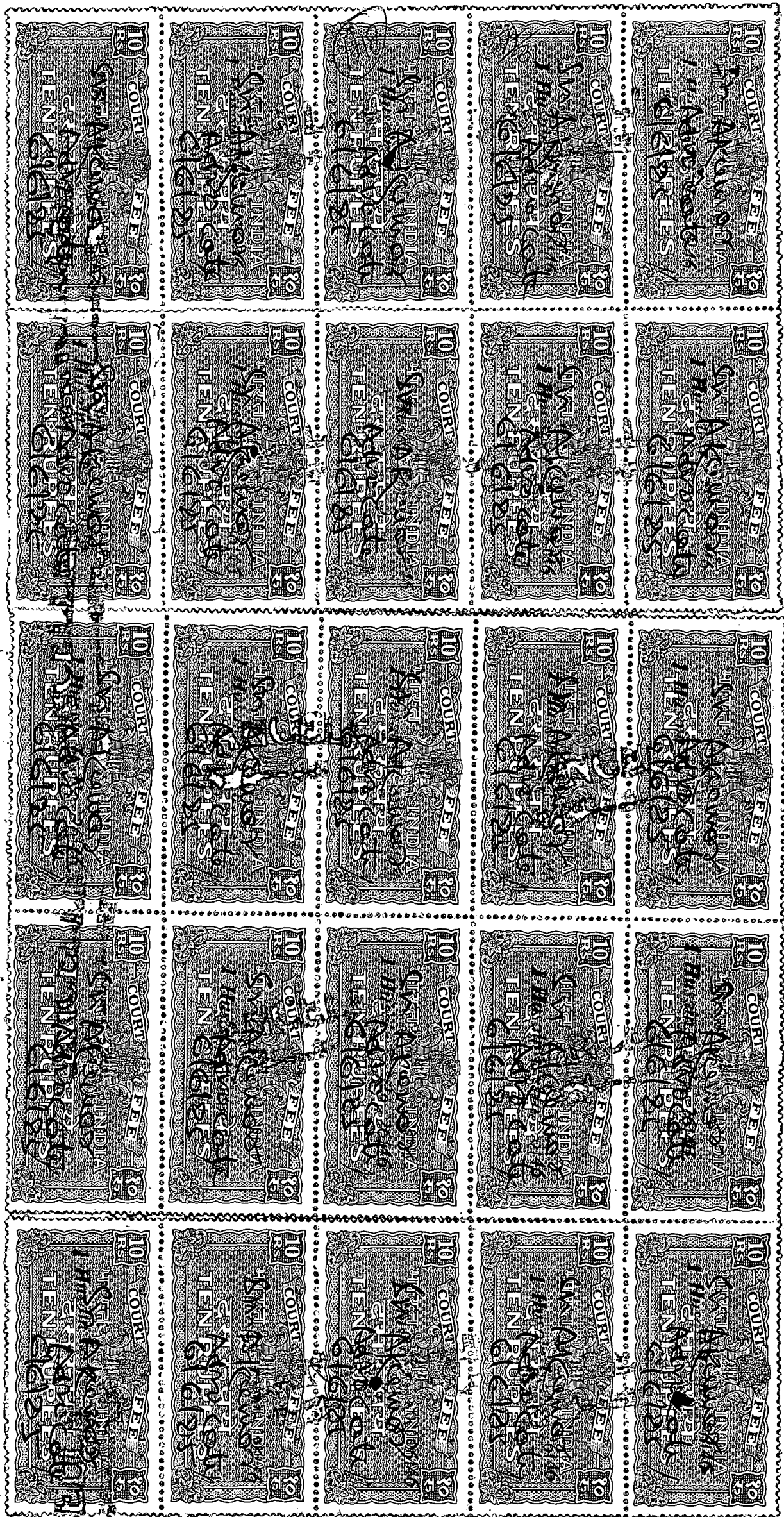


Little Horrible High Court of Judicature at Allahabad
Sitting at Lucknow

Cheran Verma and others ————— Plaintiff
vs.
Union of India and others ————— Opp. Parties

(H. Adarsh Verma)
Advocate

Cheran Verma and others



In the Hon'ble High Court of Judicature at Allahabad
sitting at Lucknow

Ghevan Verma and others
Union of India and others

vs. Petitioner
Opp Parties
(Anandesh Kumar)
Advocate

A/19
37
15

-11-

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1985.

Ghirau Verma & others Petitioners

Versus

Union of India & others Opp. parties.

Annexure No. 1

GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
NORTHERN REGION
3, GOKHALE MARG, LUCKNOW.

No. /66/2/81/Admn.

Dated the December 1981

OFFICE ORDER

The Dy. Director General, Northern Region, Geological Survey of India is pleased to confirm the following officers of the Geological Survey of India in the post and with effect from the dates as detailed below:-

S.No.	Name & Present designation	Particulars of Permanent post				Sanct- ion No.	Place of posting & date
		permanent post in which now previously held	confirmed.	Post	From the		
1	2	3	4	5	6	7	8
			date		date		
1.	Sri R. C. Sharma,UDC	-	-	L.D.C.	1.12.79	G	U.P. Circle
2.	Sri Amit Kr. Dose U.D.C.	-	-	L.D.C.	1.12.79	G	Party Bill
3.	Sri Giani Chand,UDC	-	-	L.D.C.	1.12.79	A	H.P. Circle
4.	Sri M. K. SiddiqueUDC	-	-	L.D.C.	1.12.79	E	E.G. (W)
5.	Sri Vijay Prakash,UDC-	-	-	L.D.C.	1.12.79	C	U.P. Circle
6.	Sri Shahib Din,UDC	-	-	L.D.C.	1.12.79	B	Internal A.H.B.,
7.	Sri Biswanath Dubey Peon UDC (sic)	1.10.66		L.D.C.	1.12.79	I	Drilling
8.	Sri Jeevan Kupta, (ad-hoc)	-	-	L.D.C.	1.12.79	S	U.P. Circle

-12-

(A28)

2/33

1/16

- 2 -

1	2	3	4	5	6	7	8
9.	Smt. Iswari Bhagchandani UDC(Ad-hoc)	-	-	L.D.C.	1.12.79	S	Delhi Lab.
10.	Sri G.C. Shoundiyal, UDC(Ad-hoc)	-	-	L.D.C.	1.12.79	S	EG(E), N.R.,
11.	Sri Vijay Kr. Bakshi UDC(Ad-hoc)	-	-	L.D.C.	1.12.79	S	Jannu Circle
12.	Smt. S.P. Raizada, UDC(Ad-hoc)	-	-	L.D.C.	1.12.79	U	Geophysics
13.	Sri L.P. Yadav, UDC(Ad-hoc)	Durwan	1.10.66	L.D.C.	1.12.79	B	S. & I Sec. H.D.,
14.	Sri S.L. Purohit, UDC(Ad-hoc)	-	-	L.D.C.	1.12.79	R	A/cs II. H.D.,
15.	Sri A.M. Ansari, UDC(Ad-hoc)	-	-	L.D.C.	1.12.79	I	DORIS, R.R.
16.	Sri Devanand, UDC-do-	-	-	L.D.C.	1.12.79	R	EG(C) N.R.,
17.	Sri Hira Lal, UDC-do-	-	-	L.D.C.	1.12.79	R	DORIS N.R.,
18.	Sri B.V. Tewari, -do-	-	-	L.D.C.	1.12.79	R	-do-
19.	Sri Md. Aslam, -do-	-	-	L.D.C.	1.12.79	R	Palaeontology
20.	Sri R.N. Mishra, -do-	-	-	L.D.C.	1.12.79	R	DD Cell, H.D.
21.	Sri Vidya Sagar, -do-	-	-	L.D.C.	1.12.79	R	MP Circle
22.	Sri Ashok Kumar, -do-	-	-	L.D.C.	1.12.79	R	Palaeontology
23.	Sri Q. A. Siddique, -do-	-	-	L.D.C.	1.12.79	R	SGT Sec. H.D.,
24.	Sri R.K.L. Srivastava U.D.C.(Ad-hoc)	-	-	L.D.C.	1.12.79	R	Petrology H.D.
25.	Sri K.D. Sharma, -do-	-	-	L.D.C.	1.12.79	R	Jannu Circle
26.	Sri P.P. Tewari, UDC(Ad-hoc)	-	-	L.D.C.	1.12.79	R	Drilling H.D.
27.	Sri Ghirau Verma, -do-	-	-	L.D.C.	1.12.79	R	Vigilance
28.	Sri V.A. Nana, -do-	-	-	L.D.C.	1.12.79	T	DORIS, (sic)
29.	Sri Bharat Singh, -do- S.D. 2.9.62	-	-	L.D.C.	1.12.79	G	S & I Sec. H.D.
30.	Sri Aziz Mirza, I/Sriter L.D.C. 2.9.62	-	-	L.D.C.	1.12.79	G	Geophysics CU H.D.
31.	Sri B.M. Srivastava U.D.C.E. FilmKeeper 1.3.66	-	-	L.D.C.	1.12.79	H	Chemical H.D.
32.	Sri Adhoy Chyram Singh, (Ad-hoc) U.D.C.	-	-	L.D.C.	1.12.79	H	E.G.(C), H.D.
33.	Sri Ram Sahai Yadav, UDC(Ad-hoc) U.D.C.	-	-	***2. L.D.C.	1.12.79	R	-do-
34.	Sri Md. Haseem Khan, UDC(Ad-hoc)	-do-	-	L.D.C.	1.12.79	S	Adm. Sec., H.D.

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(A2)

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1	2	3	4	5	6	7	8
35.	Sri. Gobind Singh, LDC(Ad-hoc)	-	-	L.D.C.	1.12.79	3	1/c 1. 12.79
36.	Sri. Surendra Prasad Misra, UDC(Ad-hoc)			L.D.C.	1.12.79	A	Despatch 1. 12.79
				L.D.C.	Polish Ministry 21.12.62		
37.	Sri. Manojcet Singh UDC(Ad-hoc)	Peon	1.10.66	L.D.C.	1.12.79	2	1 & T Divn. 1. 12.79
38.	Sri. Chyan Mishra Misra, UDC(Ad-hoc)	Peon	1.10.69	L.D.C.	1.12.79	5	Glaciology Divn. 1. 12.79
39.	Sri. Naresh Singh -do- xxxx	33	21.12.71	L.D.C.	1.12.79	3	Grilling -do-
40.	Sri. Bansi Lal Bhat -do-	I/Writer	1.10.66	L.D.C.	1.12.79	6	K. Circle
41.	Sri. Sarjoo Pd. Yadav (Ad-hoc) L.D.C.	Peon	1.10.66	L.D.C.	1.12.79	5	Glaciology
42.	Smt. Usha Sahuguna, LDC	-	-	L.D.C.	1.12.79	3	Curatorial Divn. 1. 12.79

Sd/-

(SUNJ PAKASH)

Regional Administrative Officer
for Dy. Director General

No. 25943A/66/12/81/Admn.

Dated the December 1981

Copy forwarded for information to :-

12-1-82

1. The Dy. Director General, (Personnel), GSI, Calcutta with reference to the letter No. 355/A-31015/1/81/15A dated 6.8.81 alongwith 6 x spare copies.
2. The Dy. D.G., ER/NER/CR/SR/WR/AMSE/Coal Divn., GSI, Calcutta/Shillong/Nagpur/Hyderabad/Jaipur/Bangalore.
3. The Pay & Accounts Officer, Geological Survey of India, N.R., Lucknow.
4. The Director, Kashmir Circle/Jammu Circle/HP Circle/PH Circle/Chemical Lab./ G.S.I., Srinagar/Jammu/Chandigarh/Delhi.
5. All Divisional/Sectional Head concerned G.S.I., N.R., Lucknow.
6. Individual Concerned. Sri V.R. Rana, VEC, DNI, ~~xxxx~~ R, GSI, LKO.
7. Personal file.
8. The General Secretary, GSI Staff Union, N.R., GSI, Lucknow.
9. The Dy. D.G., N.R., GSI, Lucknow.

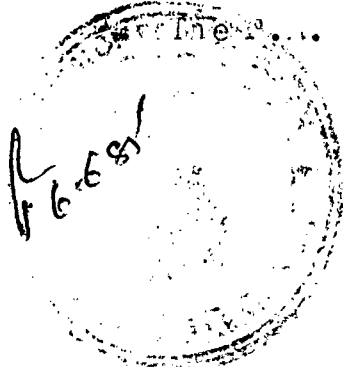
Sd/-

(SUNJ PAKASH)

Regional Administrative Officer
for Dy. Director General

True-copy

G. Kumar



In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1985.

Ghirau Verma & others Petitioners
Versus
Union of India & others Opp. parties.

Annexure No.2.

18/2/81

GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
NORTHERN REGION

No. /4/2/GP/81-Estt.'A' Lucknow, the Feb., 81

OFFICE ORDER

The following L.D.C's are appointed by the Deputy Director General, Northern Region, Geological Survey of India, Lucknow to the post of U.D.C. on promotion on ad-hoc basis in Geological Survey of India in the scale of Pay of Rs.330-10-380-EB-12-500-EB-15-560/- on the basis of local seniority w.e.f. 18.2.81(FN) until further orders. They are posted at the places shown against them.

<u>Sl.No.</u>	<u>Name of the persons</u>	<u>Place of Posting</u>	<u>Pay fixed under FR-22-C/Normal rules</u>
1.	Shri R.K.Jaggi	Drilling Divn.NR.	-
2.	Shri R.C.Sharma	U.P.Circle,N.R.	-
3.	Shri A.K.Bose	Estt.'B' Section,NRO	Rs.360/-
4.	Shri Gajn Chand	P.N.Circle, Chandigarh	-
5.	Smt.K.M.Kapoor	Accounts Sec.,NRO	Rs.340/-

Contd...../2

G. Verma

-15- (A23)

1/18/8

- 2 -

<u>Sl.No.</u>	<u>Name of the persons</u>	<u>Place of Posting</u>	<u>Pay fixed under FR-22-C/Normal rules</u>
6.	Shri M.W. Siddiqui	DORIS	-
7.	Shri Vijai Prakash	U.P. Circle	-
8.	Shri Saheb Din	Budget Sec, NRO	Rs. 330/-
9.	Shri V.N. Dubey	E.G. (W), NR	-
10.	Shri S.R. Gupta	U.P. Circle, NR	-
11.	Smt. Hari Ratlani	PBX, NRO	Rs. 330/-
12.	Smt. Asha Dhusia	Transport Divn., NRO	Rs. 330/-
13.	Smt. Devi Sachdev	Estt. 'A' Sec., NRO	Rs. 330/-
14.	Shri S.N. Singh	Cash Section, NRO	Rs. 330/-
15.	Shri R.G. Nag	Geophysical Divn. NR	-
16.	Smt. Iswari Bhagchandani	Chemical Lab. Delhi	-
17.	Shri G.C. Dhaundiyal	Estt. 'A' Section, NRO	Rs. 330/-
18.	Shri V.K. Bakshi	Jammu Circle, Jammu	-
19.	Shri Jaswant Singh	P.H. Circle, Chandigarh	-
20.	Smt. S.P. Raizada	Geophysical Divn., NR.	-
21.	Shri I.P. Yadav	S & I Section, NRO	Rs. 330/-
22.	Shri S.N. Purohit	Estt. 'B' Section, NRO	Rs. 330/-
23.	Shri A.M. Ansari	DORIS, NR	-
24.	Shri Deva Nand	Drilling Divn. NR	-
25.	Shri Hira Lal	DORIS, NR	-
26.	Shri B.V. Tewari	E.G. (C), NR	-
27.	Shri Mond. Aslam	Palaeontology, NRO	Rs. 330/-
28.	Shri Raj Nath Misra	Estt. 'B' Section	Rs. 330/-
29.	Shri Vidya Sagar	Glaciology Divn., NR	-
30.	Shri Ashok Kumar	Palaeontology, NRO	Rs. 330/-
31.	Shri Q.A. Siddiqui	S & I Section, NRO	Rs. 330/-
32.	Shri R.K.L. Bivastava	Petrology, NRO	Rs. 330/-
33.	Shri K.D. Sharma	J. Circle, Jammu, NR.	-
34.	Shri P.P. Tewari	Drilling Divn., NR	-
35.	Shri G. Verma	O.M. & V. Sec. NRO	Rs. 330/-
36.	Shri V.R. Rana	DORIS, NR	-

G. Verma

Contd...../3



37.	Shri Abdul Hashid	Transport Divn., NRO	Rs. 330/-
38.	Smt. Sarita Maini	E.G. (E), NR	-
39.	Shri Bharat Singh	S & I Section	Rs. 330/-
40.	Sri Asiz Mirza	Chemical Divn. NRO	Rs. 330/-
41.	Shri B.N. Srivastava	Q.G.G. Divn., NR	-
42.	Shri Radhy Shyam Singh	Estt. 'A' Section, NRO	Rs. 330/-
43.	Shri Ram Sahai	Despatch Sec., NRO	Rs. 330/-
44.	Shri Mohd. Naseem Khan	Estt. 'A' Section	Rs. 330/-

They will be reverted to their original post of LDC as soon as the regular promotees join the post of U.D.C.

The above ad-hoc promotion on local seniority basis will not confer on them any right for regular promotion.

(S.P. Mukherjee)

Administrative Officer,
for Deputy Director General

Forwarded to the Pay & Accounts Officer, Depatt. of Mines, GSI, Lucknow. The Pay and Allowances of the above promotees will be drawn under Temporary PLAN-Head. The temporary posts of UDC originally sanctioned by the Govt. under Ministry's letter No. J-11011/134/79-M.2 dated 20.1.81. No. 25951A/4/2/GP/81-Estt. 'A' Lucknow, the 18 Feb., 81. Copy forwarded for information and necessary action to :-

1. The Director of Personnel, Geological Survey of India, Calcutta.
2. The Dy. Director General, Geological Survey of India, Coal Divn., Calcutta/ER, Calcutta/NER, Shillong/AMSE, Bangalore/WR, Jaipur/SR, Hyderabad/CR, Nagpur.
3. The Liaison Officer, SC & ST, Geological Survey of India, Calcutta.
4. The Director _____, NR, GSI, _____
5. The Admn. Officer, R.C. Cell, GSI, NRO, Lucknow.
6. The Admn. Officer _____, NRO, GSI, Lucknow.
7. The Admn. Officer, Estt. 'B' Section, NRO, GSI, Lucknow.
8. The P.A. to Dy. D.G., GSI, NRO, Lucknow.
9. The Regional General Secretary, GSI Staff Union, Lucknow.
10. Shri G. Verma, LDC. O.M. & V. Section NR, GSI, Lucknow.
11. Guard file.

Received today

Sd/-

18/2/81

Sd/-

(S.P. Mukherjee)
Administrative Officer,
for Deputy Director General.

True copy

G. Verma

-17- (A25) 1/21/85

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1985.

Ghirau Verma & others Petitioners
Versus
Union of India & others Opp. Parties.

Annexure No. 3.

V A C A N C Y P O S I T I O N

<u>Name of Cadre</u>	<u>Allotted</u>	<u>Filled</u>	<u>Vacant</u>	<u>Remarks</u>
1) Superintendent	16	16 *	Nil	* One post vacant against deputation of Shri B.W. Chisty.
2) Assistant	45	39	6	DR-3 2 Offer issued to S/Shri Chawla & X S.M. Mehrotra (on deputation) 1 Reserved for ST
3) U.D.C.	79	66 *	13	6 Examination Quota 7 Reserved for SC/ST (SC-5, ST-2) X *3 posts vacant against deputation of Shri Chawla, S.M. Mehrotra and Smt. Bhagchandani.

True e- copy

G. Verma



-18- (A26) 1/2

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. _____ of 1985.

Ghirau Verma & others Petitioners.

Versus

Union of India & others Opp. parties.

Annexure No. 4.

GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
NORTHERN REGION
3, GOKHALE MARG, LUCKNOW.

No. /A-32016(M)/1/83/Estt. Dated the: 15-5-85
25-5-85

OFFICE ORDER

In pursuance of the Sr. Dy. Director General (P),
GSI, Calcutta letter No. 6871C/A 22012/17/84/15A dated
22-4-85 and sanction as adhoc appointment on promotion
expiring on 14-5-85, the following ad-hoc promotees
stand reverted to their substantive/officiating post
as indicated against each with effect from 15-5-85 (F/A)

Sl.No.	Name	Post against which Offgg. on ad-hoc	Post to which reverted	Place of Posting
1)	Sri Harnek Singh	Supdt.	Asstt.	P&M.P Circle
2)	" K.L.Kak	Asstt.	U.D.C.	Jammu Circle
3)	" V.P.Handa	-do-	U.D.C.	Unit No.I
4)	" Irshad Hussain	-do-	-do-	Unit No.II
5)	" Sarwan Ram	-do-	-do-	P&M.P Circle
6)	" K.D. Sharma	U.D.C.	L.D.C.	Jammu Circle
7)	" P.P.Tewari	-do-	-do-	M.P.I. Divi.
8)	" G.Verma	-do-	-do-	Vigilance Sec.
9)	" V.R.Rana	-do-	-do-	Accounts-II Sec.
10)	" Abdul Rashid	-do-	-do-	-do-

Contd...../2

G. K. Verma

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Sl.No.	Name	Post aga- inst which Offgg. on ad-hoc	Post to which which reverted	Place of Posting
11)	Smt. Sarita Maini	U.D.C.	L.D.C.	Unit No.II
12)	Sri Bhorat Singh	-do-	-do-	P & C Cell
13)	" A.Mirza	-do-	-do-	Geophysics Dn.
14)	" B.N.Srivastava	-do-	-do-	Budget Section
15)	" R.S. Singh	-do-	-do-	Unit No.II
16)	" R.S.Yadav	-do-	-do-	Accounts-II Sec.
17)	M Md.Naseem Khan	-do-	-do-	Estt. Section
18)	" S.P.Misra	-do-	-do-	LORIS
19)	" Amarjeet Singh	-do-	-do-	H.B.A. Cell
20)	" S.K.Misra	-do-	-do-	Stores Divn.
21)	" Naresh Singh	-do-	-do-	Gen. Section.
22)	" Madho Murari Sr.	Asstt. Librarian	Asstt. Librarian	M.P.I. Divn.
23)	Smt. Shashi Malhotra	Asstt.Lib.	Library Assistant	-do-
24)	Sri R.K.L. Srivastava	U.D.C.	L.D.C.	Pet. Division

Sd/-

(M.R. MARULA)

Administrative Officer,
for Sr.Dy. Director General(OP), NR

Forwarded to the pay & Accounts Officer, NR.GSI, Lucknow.

No. /A-32016(M)/1/83/Estt. Dated the: 15-5-85

Copy forwarded for information & necessary action
to :-

- 1) The Sr.Dy. Director General(P), GSI, Calcutta.
- 2) The Sr.Dy. Director General/Dy. Director General, GSI,
Goal Wing, Calcutta/ER, Calcutta/OM&MG, Calcutta/NEA,
Shillong/CR, Nagpur/WR, Jaipur/SR, Hy-derabad, AMSE Wing,
Bangalore/Training Institute, Hyderabad.

Contd.....3/

G. Perma

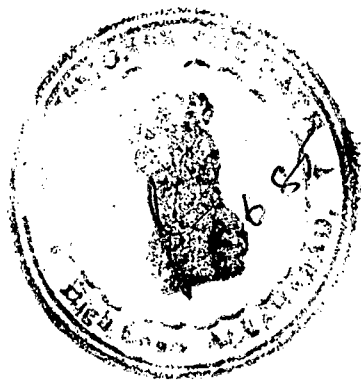
66

- 3) The Dy. Director General/Director/Officer-in-Charge, GSI, Operation Unit No.I, Faridabad/Operation Unit No.II, Lucknow / (sic) /Jammu Circle, Jammu/P.& H.P Circle, Chandigarh/ (sic) / (Sic) Geophysics Division/DORIS/M.C.P.I. Division/Q.G. Division/Petrology Division/ (sic) ,NR,GSI, Lucknow.
- 4) The Administrative Officer,Accounts II Section, NR,GSI, Lucknow.
- 5) Officials concerns,NR,GSI, Srinagar/Jammu/Chandigarh/Dehradun/Lucknow/Faridabad/
- 6) The Liaison Officer(SCT),NR,GSI, Lucknow.
- 7) The P.A.to the Sr.Dy.Director General(OP),NR,GSI,LKO.
- 8) The Regional Secretary,GSI Staff Union,NR,GSI,Lucknow
- 9) Guard file.

Sd/-
(H.R. NARULA)
Administrative Officer,
for Sr.Dy.Director General(OP),NR.

True- copy

G. Verma



(29)
GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
4, BHOIRAMBA LANE
CALCUTTA-16.

No. 63712/A-22012/17/84/15A Dated the: 22nd April '85.

Sub: Holding of P.P.C. for the feeder grades
of Group 'D' posts on Ministerial/Non-
Ministerial Cadres.

It is stated that from now on P.P.Cs for consideration
promotion to the feeder grades of Group-B posts of
Ministerial/Non-Ministerial(Tech.) Cadres may be held on
any day in any region according to the convenience of
regions. Single dates for these P.P.Cs are no longer
required. It may also be noted that all ad-hoc promotions
are valid only till 14-5-85. Ad-hoc promotees, who are not
regularised by 14.5.85, shall stand automatically
reverted since time limit for ad-hoc promotions is not
being extended beyond 14-5-85.

Sd/-
(P. B. Samaddar)
Administrative Officer
for Sr. Dy. Director General (1)

Forwarded to:-

The Sr. Dy. Director General(OP), MR, GSI, Lucknow.
No. /A-22012/17/84/15A. Dated the, April '85.

Copy for information to :-

- 1) The Adm. Officer, Section-16A, CHQ, GSI, Calcutta.
- 2) The Adm. Officer, Section-17A, CHQ, GSI, Calcutta.
- 3) The Adm. Officer, Section-15A(2), CHQ, GSI, Calcutta.
- 4) Guard file, Section-15A, CHQ, GSI, Calcutta.
- 5) All divisions and Sections of CHQ.

Sd/-
(P. B. Samaddar)
Administrative Officer
for Sr. Dy. Director General (1).

True - copy

G. K. S. S.



(A 30)

1/26

In the Hon'ble High Court of Judicature at Allahabad,
Sitting at Lucknow.

1985
AFFIDAVIT
34/243
HIGH COURT
ALLAHABAD



In re:

Writ Pet. No. of 1985.

Gherau Verma and others

---Petitioner(s)

Versus

Union of India and others

---Respondent(s)

Affidavit.

In re:

Writ Petition under Article 226 of the
Constitution of India.

I, Gherau Verma, aged about 37 years, son
of Sri Mouji Lal, Upper Division Clerk (UDC), Archaeo-
logical Survey of India (ASI) Northern Region, 3-Colony,
Marg, Lucknow, do hereby solemnly affirm as follows:

1. That the deponent is petitioner no. 1 and
promoter of petitioners 2 to 7 and is well con-
versant with the facts of the case.

G. Verma



- 28 - (A31)

1/27 4/43

2. That the contents of pages 1 to 12 and 15 of the accompanying petition are true to my knowledge and those of pages 13, 14, and 16 are verified on legal advice and believed to be true.

3. That Annexures 1 to 4 are true copies of their originals.

Prakash, dated,
6.6.55

G. Perma
Deponent

I, the deponent above named verify that the contents of pages 1 to 3 of the affidavits are true to my own knowledge and no part of it is false or misleading and has been concealed to the best of me.

Prakash, dated,
6.6.55

G. Perma
Deponent

I identify the deponent as signed before me.

Advocate



Solemnly affirmed before me on 6.6.55
at Lucknow by Chhawan Ven
the deponent who is identified by
Shri Avadhish Kumar
Clerk to Shri

Advocate High Court, Lucknow.
I have satisfied myself by asking the deponent that he is an owner of the contents of the affidavits and have been explained by me.

Prakash, dated
LATH COMMISSIONER
Advocate High Court, Lucknow
6.6.55

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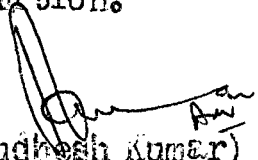
3. The Senior Deputy Director General, G.S.I.,
Northern Region, 3, Gokhaley Marg, Lucknow.
4. The Administrative Officer, G.S.I. Northern
Region, 3 Gokhaley Marg, Lucknow.

-----Opposite-
parties.

Application for stay.

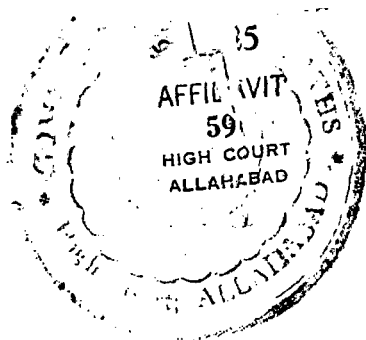
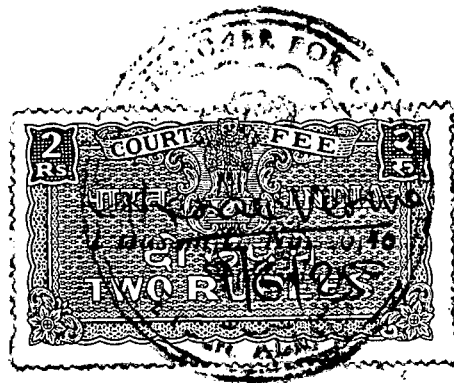
On the facts and circumstances stated in the writ petition accompanying with its affidavit, it is respectfully prayed that the operation of the order dated 15/25.5.85 passed by the opp-party no.3(Annexure 4) reverting the petitioners from the post of UDC to LDC, may be stayed till the pendency of this writ petition.

Lucknow, dated,
5.6.85


(Anandesh Kumar)
Advocate,
Counsel for the petitioners.

1836
Aub
4

In the Hon'ble High Court of Judicature at Allahabad,
Sitting at Lucknow.



I Supplementary-Affidavit.

In re:

Writ Pet.No. of 85.

Gherau Venna and others

----Petitioners

Versus

Union of India and others

----Opp-parties

I, Gherau Venna, aged about 37 years, son of Sri Mauji Lal, Upper Division Clerk(UDC), Geological Survey of India (GSI) Northern Region, 3-Gokhley marg, Lucknow, do hereby solemnly affirm as under:-

1. That the deponent is petitioner no.1 and pairokar of petitioners no.2 to 7 and is well conversant with the facts of the case.
2. That on 27.3.85, there was a strike of the employees of Classes III & IV of G.S.I. due to some glaring irregularities of the G.S.I. Officers, like misuse of Govt. vehicles, trucks, trollys, jeeps etc. etc.



G. Venna

and it was continued for 3-4 days. The details of the said strike were ~~been~~ published in the Northern India Patrika dated 28.3.85. The extract of the said paper is filed herewith as Annexure No. 5-1. This strike and gherao of the officers resulted the reversion of the petitioners.

3. That as indicated in para 10 of the writ petition, all the 16 posts are regular posts and they are still lying vacant. Further it is stated that the position of these regular posts has been continuing for the last 4-5 years and from time to time, they are filled up by regular appointments, through promotion and till the filling of regular appointment, adhoc promotions are continued. It is submitted that this much is the condition precedent of the petitioners' promotion as well as it is indicated in Annexure 2 to the writ petition.

3. That the promotion order of the petitioners (Annexure 2 to the writ petition) never indicates that the adhoc appointment was time-bound but the condition indicated therein was that the same would continue till regular appointment is made and as such the time bound condition imposed is redundant itself. Moreover two conditions cannot run together.



G. Verma

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4. That the petitioners are still holding the posts of UDC and the charge of UDC has not been taken so far. As such the order dated 15/25.5.85 (Annexure 4) has ^{not} been implemented so far.

Lucknow, dated,
9.6.85

G. Verma
Deponent.

I, the deponent abovenamed verify that the contents of paras 1 to 4 of this affidavit are true to my own knowledge and no part of it is false and nothing material has been concealed so help me God.

Lucknow, dated,
9.6.85

G. Verma
Deponent.

I identify the deponent who has signed before me.

A. Kumar
Advocate.

Solemnly affirmed before me on 9.6.85 at 6.30 P.M. by G. Verma the deponent who is identified by Shri Clerk to Shri A. Kumar Advocate High Court Allahabad.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me.

A. C. Srivastava

A. C. Srivastava
Oath Commissioner
High Court, Allahabad
Lucknow, Branch

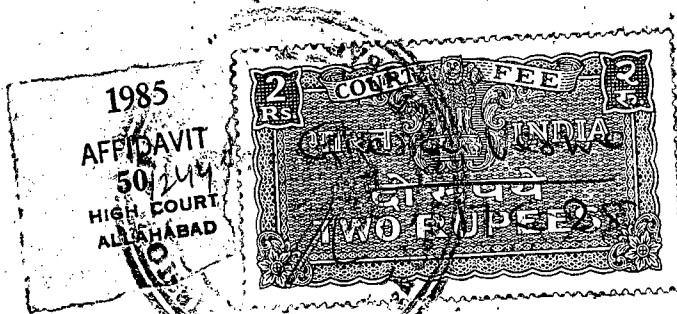
No. 59/171/85
Date 9.6.85

A 39

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5

In the Hon'ble High Court of Judicature at Allahabad,
Sitting at Lucknow.



II Supplementary-affidavit.

In re:

Writ Pet.No. of 85.

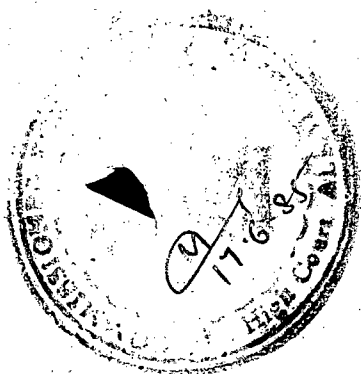
Gherau Venna and others ----Petitioners.

Versus

Union of India and others ----Opp-parties.

I, Gherau Venna, aged about 37 years, son of
Sri Mauji Lal, Upper Division Clerk (UDC),
Geological Survey of India (GSI) Northern Region,
3- Gokhley Marg, Lucknow, do hereby solemnly affirm
as under:-

1. That the deponent is petitioner no.1 and
pairokar of petitioners no. 2 to 7 and is well
conversant with the facts of the case.
2. That before 14.5.85, the Director General,
GSI.(opposite-party no.2) visited Lucknow and was
aware about the factual position that D.P.C.was not
held for regular promotions, and the term was expiring
on 14.5.85. As such he sent a telegram to the



G Venna

the Sr. Deputy Director General, G.S.I. (opposite-party no. 3) for not reverting the adhoc promotees for one week, who are likely to be regularised by regular D.P.C. A true copy of telegram is filed herewith as Annexure S-1. The said telegram was served to opposite-party no. 3 on 15.5.85, but the opposite-party no. 3 with malafide intention did not held the regular D.P.C. for a week and after expiry of the said period of one week, issued the orders of reversion dated 15/25.5.85.

3. That inspite of stop order of opposite-party no. 2 to opposite-party no. 3, the opposite-party no. 3 flouted the directions of opposite-party no. 2 for the regular D.P.C. within a week and intentionally passed away the time.

4. That apart from it, the examination result has also not been declared so far and all the 13 posts (7 posts of S.C/S.T. and 6 posts of Examination Quota) have not been abolished as yet.

5. That the petitioners are still holding the posts of U.D.C. and the charge of U.D.C. has not been taken so far. As such the order dated 15/25.5.85 (Annexure 4) has not been implemented so far.

6. That Annexure S-1 is true copy of its original.

I acknowledge,
17.6.1985

G. Verma
Deponent.

I, the deponent above named verify



A41

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that the contents of para- 1 to 6 of this
affidavit are true to my own knowledge
and ~~no part of it is false~~ no part of it is false
and nothing material has been concealed to
help me out.

Lucknow, dated
17.6.85

G. Verma
Deponent.

I identify the deponent who
has signed before me.


Advocate.

Solemnly affirmed before me on 17.6.85
at 8.30 A.M. by Gherau Verma
the deponent who is identified by
Sri Avadhesh Kumar
~~Clerk to~~
Advocate High Court Allahabad.

I have satisfied myself by examining the
deponent that he understands the content-
of this affidavit which have been read out
and explained by me.

Meena Pandey
JATH COMMISSIONER
High Court, (Lucknow Bench)
LUCKNOW
58/244
17.6.85

A 42

54 A
51

In the Hon'ble High Court of Judicature at Allahabad,
Sitting at Lucknow.

In re:

Writ Pet.No. of 85.

Gherau Verma and others

-----Petitioners.

Versus

Union of India and others.

-----Opp-parties.

Annexure SI

X 1915 RD 1047 Calcutta- 13, 28 Geosurvey Lucknow.

866T Those Adhoc Promotees who are likely to be
regularised by regular DPC within one week need not
be reverted stop. Geosurvey Calcutta. LN 62 BD1047
Geosurvey 866T DPC.

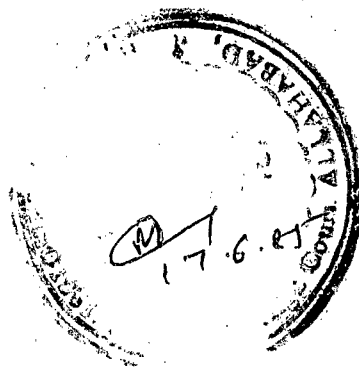
Dy.No. 2515/15/5/85

DDG Seen.

15.5.85

True copy.

G. Verma



S.E. 8

क्षय रोग निवारण कीजिये,
बी. सी. बी. का टीका कीजिये।
PREVENT TUBERCULOSIS
TAKE B.C.G. VACCINATION

1-11018/J-2/218/84-C & P
Dt. 24.8.84 N.S.I.C.

Office of the
Central Administrative Tribunal,
Circuit Bench Gandhi Bawan,
LUCKNOW.

भारत सरकार सेवार्थ
ON INDIA GOVERNMENT SERVICE

To
Sh. Bhagat Singh,
1-7, U.D.C.
Epidemiological Survey of India,
Northern Region,
3/ Gorkhley Marg,
Lucknow.

Sl. No 13/85

(21)

BY HAND IMMEDIATE

GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
NORTHERN REGION
SECTOR 'E' ALIGANJ COMPLEX
LUCKNOW-20.

No. 20/C- 18013/1/85-Legal. Dated, the Jan. 1990-

To:

Shri V.K. Chaudhari,
Advocate & Addl. standing Counsel,
Central Govt., High Court,
House No. 14/629, Baraf Khana, Nai-
Basti Lucknow.

Subject : writ petitions No. 2823/85 vide CAT No. 1895/87 &
writ petition No. 3221/85 vide CAT R.No. 1902/87
filed by s/Shri R.K. Verma & others vs. Union of
India & others & Shri R.K. Srivastava & others vs
Union of India in the Hon'ble High Court Lucknow
& transferred in the CAT, circuit bench Lucknow.

Reference: Hearing dt. 18.12.89.

Sir,

This is to inform you that the subject petitioners
were allowed to continue in the post of U.D.C. (Ad-hoc)
until they were replaced by the regular promotees in the
grade of U.D.C. selected by the regularly constituted DE
as per stay order dt. 24.6.85 passed by the Hon'ble High
Court Lucknow. Later on the petitioners services were
also regularised with effect from 5.8.85.

In view of the above, it is requested kindly to take
steps for closure of the writ petitions.

yours faithfully,

(SURAJ PARKASH)

REGIONAL ADMINISTRATIVE OFFICER
FOR SR. DEPUTY DIRECTOR GENERAL, NR, GSI.

Ad SC -

9-1-90

/RK. 5.1.90/

82
5/3

Supplementary-affidavit.

In re:

Writ Pet.No. of 85.

Gharau Venna and others -----Petitioners.

Versus

Union of India and others -----Opp-parties.

1. Gharau Venna, aged about 37 years, son of
Sri Lauji Lal, Upper Division Clerk (UDC),
Geological Survey of India (GSI) Northern Region,
3- Gokhley Marg, Lucknow, do hereby solemnly affirm
as under:-

1. That the deponent is petitioner no. 1 and
partner of petitioners no. 2 to 7 and is well
conversant with the facts of the case.

2. That before 14.5.85, the Director General,
GSI. (opposite-party, no. 2) visited Lucknow and was
aware about the factual position that U.P.C. was not
held for regular promotions, and the term was expiring
on 14.5.85, so such he sent a telegram to the